

e-FIR No. 268/18
PS Krishna Nagar
U/s 379/411 IPC
23.08.2021

Present: Learned APP for the State through VC.
None for applicant in person.

The present application for release of mobile phone **OPPO A71** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Naveen Kumar, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-05, (East) KKD
Court/Delhi/23.08.2021

State vs. Kalu
FIR No. 355/21
PS Shakarpur
U/s 379 IPC
23.08.2021

Present: Learned APP for the State through VC.

None for applicant through VC.

The present application for release of mobile phone **VIVO Y-17** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Maneesh Kumar, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to Ld. Counsel for applicant and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-05, (East) KKD

Court/Delhi/23.08.2021

State vs. Chand
e. FIR No. 00051/21
PS PIA
U/s 379/411 IPC

23.08.2021

Present: Learned APP for the State through VC.
None for applicant through VC.

The present application for release of mobile phone **REDMI Y-3** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Balbir Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to Ld. Counsel for applicant and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/23.08.2021

State vs. Hritik Tripathi
e. FIR No. 020663/21
PS Shakarpur
U/s 379/411 IPC

23.08.2021

Vide this order, I shall decide the application filed under section 437 Cr.P.C., seeking regular bail of accused Hritik Tripathi.

Present: Learned APP for the State through VC.
Sh.Ashok K. Sagar, Id.counsel for the accused through VC.

Court is convened through VC (through Cisco webex)

Bail application is vehemently opposed by the learned APP for the State. He stated that accused has the criminal proclivity and has every potential of tampering with the evidence and thus contended that he does not deserves to be enlarged on bail. He also drew the attention of this Court towards previous conviction/involvement report filed along with the reply, which is stated to be from the State Crime Records Bureau's (SCRB) records, Delhi which discloses that the accused's is involvement in more than 30 criminal cases. He, therefore, prayed that the application may be dismissed as he does not deserve concession of regular bail and if, bail is granted to him at this stage he may indulge in similar activities.

Per contra, it was submitted on behalf of the accused that he is running in J/C since 03.08.2021 and is no more required for custodial interrogation. He therefore, prayed that accused may be enlarged on bail pending investigation.

I have heard the parties and have perused the reply.

Having heard the parties and on perusal of the reply, I find that the antecedents of applicant/accused Hritik Tripathi are such which disentitle him to the concession of regular bail at this stage.

Accordingly, this bail application is dismissed.

Copy dasti.

Order be also sent to the concerned Jail Superintendent for information, record and compliance.

(Babita Puriya)
MM-5, (East) KKD
Court/Delhi/23.08.2021